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(PART-I SECTION-I)

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 44 /2009-2014  
NEW DELHI THE 22 FEBRUARY,2010

Subject: Amendment of Para 2.63 (iii) of HBP Vol.I regarding RCMC

In exercise of power conferred under Paragraph 2.4 of the Foreign Trade Policy 2009-2014, the Director General of Foreign Trade hereby makes the following amendment in 2.63 (iii) of the Handbook of Procedure (Vol .I ) relating to Registering Authorities issuing RCMC.

Para 2.63 (iii) In case an export product is not covered by any Export Promotion Council/Commodity Board, etc. RCMC in respect thereof is to be obtained from FIEO. Further, in case of multi product exporters, not registered with any EPC, where main line of business is not discernible, the exporter has an option to obtain RCMC from Federation of Indian Exporters Organization (FIEO).

This issues in public interest.

Sd/-  
(R.S.Gujral)  
Director General of Foreign Trade and  
Ex Officio Special Secretary to the Govt. of India

(F.No. 01/94/180/77/AM08/PC2(B))